Proposal for rationalisation of validity period of the Limited Insolvency Examination

- 3.4.1 The Governing Board considered the Board Note.
- 3.4.2 After detailed discussions, the Governing Board approved the proposal to extend the validity of the Limited Insolvency Examination for enrolment with the IPA from existing twelve (12) months to twenty-four (24) months from passing the Limited Insolvency Examination by way of amendment in clause (a) of Regulation 5 of IP Regulations.